

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1037**

**TO BE ANSWERED ON THE 4TH DECEMBER, 2024/ AGRAHAYANA 13, 1946
(SAKA)**

DECLARING THE LANDSLIDE OF WAYANAD UNDER THE L3 CATEGORY

1037 SHRI HARIS BEERAN:

Will the Minister of Home Affairs be pleased to state:

- (a) whether the Union Government has taken any decision on declaring the landslide of July 30 at Mundakkai and Chooralmala in Wayanad as falling under the L3 category i.e. nearly catastrophic situation that overwhelmed the State and district authorities;**
- (b) if so, the details thereof;**
- (c) details of reason for delay in sanction of relief package to the State of Kerala in this regard even after Government of Kerala submitting request for compensation package of 2000 crores; and**
- (d) whether Government would declare Wayanad catastrophic landslide as a natural disaster?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (d): As per the National Disaster Management Policy, primary responsibility for disaster management rests with the State Governments concerned. The Central Government provides requisite logistics and financial support to the efforts of the State Governments. The State Governments provide financial relief to the affected people in the event of 12 notified natural disasters which includes floods and landslides, from the

State Disaster Response Fund (SDRF), already placed at its disposal, in accordance with approved items and norms of Government of India (GOI). However, in the event of disaster of a 'severe nature', additional financial assistance is extended from the National Disaster Response Fund (NDRF), as per laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team (IMCT). The financial assistance provided under SDRF and NDRF is by way of relief and not for compensation.

An amount of Rs. 388.00 crore (Rs. 291.20 crore Central Share + Rs. 96.80 crore State share) has been allocated to the State Government Kerala for the financial year 2024-25 in SDRF. The 1st instalment of Rs. 145.60 crore of Central share was released on 31.07.2024. The 2nd instalment of Rs. 145.60 crore of Central Share was also released on 01.10.2024 in advance to the State. In addition, the Accountant General, Kerala reported balance of Rs. 394.99 crore in its SDRF account as on 1st April, 2024. Thus, sufficient funds of Rs. 782.99 crore is available in the SDRF account of the State for the relief operations.

Further, in the wake of landslide and flash flood in Wayanad, Kerala, an Inter-Ministerial Central Team (IMCT) was constituted on 02.08.2024 to assess the damage by the Central Government without waiting for a memorandum from the State Government of Kerala. The IMCT visited the affected areas

of the State from 8th August to 10th August, 2024. The State Government submitted its memorandum on 19th August 2024 seeking an additional assistance of Rs. 214.68 crore under NDRF, including Rs. 36 crore for estimated removal of debris, which was yet to be incurred, for providing temporary relief assistance of immediate nature. Based on the report of the IMCT, the High-Level Committee (HLC) in its meeting held on 16th November, 2024 approved an amount of Rs. 153.47 crore (subject to the adjustment of 50% of balance available in the SDRF account), assistance for the Air bills of Indian Air Force (IAF) helicopters for rescue & relief, as per actual, and actual expenditure for the clearance of debris.

Further, the State has carried out Post-Disaster-Needs-Assessment (PDNA), estimating a total requirement of Rs. 2219.033 crores for Recovery & Reconstruction. The Report of the State Government has been provided to the Central Government on 13th November, 2024. The Central Government has constituted an Inter-Ministerial Central Team (IMCT) to examine PDNA Report and further action is taken as per the established procedure under the Guidelines on Constitution and Administration of Recovery & Reconstruction Funding Window, which are available on the Ministry of Home Affairs website www.ndmindia.mha.gov.in.
